

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 188/99

Tuesday the 16th day of February 1999.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

1. V.V.Thomas
S/o Vareeth
2. M.V.Jose
S/o Varuthunni
3. C.A.Ouseph
S/o Antony
4. P.K.Pushpakaran
S/o Kochumamu
5. P.C.Ameed
S/o Sheikhussian
6. K.V.Ramankutty
S/o Velayudhan
7. M.Nadarajan
S/o Manikan Muthaliyar
8. K.A.Devassykutty
S/o Augastin
9. P.Thampi Paul
S/o Paulose
10. A.Prabhakaran
S/o Ananthan
11. C.K.Velayudhan
S/o Kochappu
12. T.K.John
S/o Kunji Paulo
13. M.K.Kuttan
S/o Kunju Paul
14. M.D.Pappachan
S/o Devassu
15. T.Gopalan
S/o Sankarankutty
16. P.O.Vareed
S/o Ouseph
17. I.G.Sasidharan
S/o Gopalan Nair
18. O.Abdul Azeezkutty
S/o Ummarkutty
19. V.P.Varghese
S/o Pathrose
20. M.K.Varkey
S/o Kunjuvareed
21. K.V.Bhaskaran
S/o Velu

...Applicants.

(All working as Binders/Assistant Binders at
Govt. of India Press, Koratty).

(By advocate Mr M.R.Rajendran Nair)

Versus

The Secretary
Govt. of India
Ministry of Urban Affairs & Employment
Nirman Bhavan
New Delhi

(By advocate Mr Rajendra Kumar)

...Respondent

The application having been heard on 16th February 1999, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

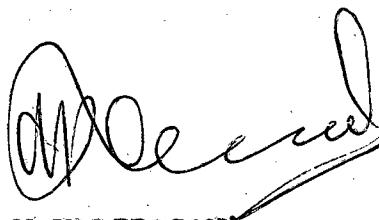
Applicants who are Binders/Assistant Binders in the Government of India Press, Koratty are aggrieved that while on acceptance of the report of the Fifth Central Pay Commission, the post of Compositors Grade II [redacted] which was in the same pay scale as that of Assistant Binders i.e. Rs. 950-1500 and Compositors Grade I have been merged forming the post of Composer and given the pay scale of Rs.4000-6000, in the case of Assistant Binders, there was no such amalgamation and they have been granted only the pay scale of Rs.3050-4500. Claiming that in their case also, a dispensation similar to that of the case of compositors is required, the applicants made a representation on 1.12.98 (Annexure A-1). As the representation did not receive any response, the applicants have jointly filed this application for a declaration that the prescription of scale of pay as Rs. 3050-4500 to the Assistant Binders is unjust and illegal and that they are entitled to be placed in the scale of pay of Rs. 4000-6000. In the alternative, they have also prayed for a direction to the respondent to consider and pass orders on A-1 and similar representations submitted by the applicants within a reasonable time.

2. When the application came up for hearing on admission today, learned counsel on either side agreed that the application may be disposed of with a direction to the

respondent to consider the representation made by the applicants Annexure A-1 and other similar representations and to give the applicants an appropriate reply within a reasonable time.

3. In the result, as agreed to by the learned counsel on either side, the application is disposed of directing the respondent to consider Annexure A-1 representation and other similar representations submitted by the applicants and to give them an appropriate reply within a period of four months from the date of receipt of a copy of this order. There is no order as to costs.

Dated 16th February 1999.



(A.V.HARIDASAN)
VICE CHAIRMAN

aa.

LIST OF ANNEXURE

1. Annexure A1: True copy of the representation dated 1.12.98 submitted by the applicant to the respondent.

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